Lapses in Broadcasting Rights of CWGs

1490. SHRIMATI GUNDU SUDHARANI:

SHRI A.A. JINNAH:

SHRI JAI PRAKASH NARAYAN SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the details of financial lapses pointed out by Shunglu Committee with regard to awarding broadcasting rights of Commonwealth Games;
- (b) whether it is a fact that the Ministry has set up a Special Empowered Group to fix the blame on official concerned;
 - (c) if so, the details of (b) above;
- (d) whether it is also a fact that the CAG and Lokayukta of Delhi have indicted the Chief Minister and other officials for the lapses causing losses to Government; and
- (e) if so, the action being taken by Government on the report submitted by the Shunglu Committee and Lokayukta?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) The High Level Committee (Shri V.K. Shunglu Committee) at chapter 6 in their first report on Host Broadcasting has observed that the value of services provided in Production and Coverage contract are estimated at below Rs. 100 crore. Certain other expenditure had been incurred contrary to the contract. These were to be viewed in the context of Rs. 147.60 crore (60% of contract price) paid by Prasar Bharati upto October 2010 and the need to recover the 'excess' amount from SIS LIVE.

- (b) and (c) No Special Empowered Group has been set up to fix responsibility on officers found guilty. However, a Group of Ministers (GoM), serviced by the Cabinet Secretariat, has been set up to look into issues relating to Reports of the High Level Committee headed by Shri V.K. Shunglu on issues relating to organizing and conduct of the commonwealth Games, 2010.
- (d) and (e) The information is being collected from Delhi Government and will be laid on the Table of the House.